

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 35**  
**(IB)-1718(PB)/2018**

**IN THE MATTER OF:**

Shiv Dayal Sharma & ors.	...	Applicant/Petitioner
Vs		
Three C Projects Pvt Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Aditya Madaan, Adv. in IA-2218, IA-3031 of 23 Mr. Tanweer Alam, Adv. in IA No. 5139/2023 Mr. Shashi Bhushan Prasad, Adv. in IA-4578/2022. Ms. Chetna Bisht, Adv. in IA no.699 of 2022 Mr Tejaswi Bhanu for the applicants in IA/3198/23
For Noida Auth.	:	Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Arivastava, Adv.
For the RP	:	Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra, Adv. for RP

**ORDER**

Ld. Counsels for the parties appeared.

At the request and by consent of both parties, list the matter  
**on 14.05.2024.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**